## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

## LOK SABHA UNSTARRED QUESTION No. 1933 TO BE ANSWERED ON THURSDAY, THE 28th July, 2016

### **E-services in High Courts**

#### 1933. SHRI D.K. SURESH

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether some of the High Courts have introduced facility of eservices for the litigants;
- (b) if so, the details thereof;
- (c) whether the Government proposes to introduce such eservices in all the courts in the country and if so, the details thereof;
- (d) whether the Government proposes to bring uniformity in court procedures across the country; and
- (e) if so, the details thereof?

### **ANSWER**

# MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY)

- (a) and (b):Yes Sir. The High Courts have introduced facility of eservices such as cause lists, case status, daily orders, judgments etc.
- (c): As per the available information, a total of 13672 district and subordinate courts in the country have started e-services such as cause lists, case status, daily orders, judgments etc.
- (d) to (e): A Process Re-engineering workshop of Registrars-General of High Courts and Law Secretaries of States was conducted recently in Delhi to draft model court rules and procedures across the country in consonance with the introduction of ICT in court processes under the eCourts Mission Mode Project.